

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No.1390/2026 in MA 239/2024  
in W.P.(Crl.) No. 242/2019

LOULEEN KAUR BHALLA &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF DELHI &amp; ANR.

Respondent(s)

(FOR ADMISSION, IA No. 128069/2026 - APPLICATION FOR PERMISSION,  
IA No. 114527/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No.  
114511/2026 - EXEMPTION FROM FILING AFFIDAVIT AND IA No.  
114524/2026 - EXTENSION OF TIME FROM SURRENDERING)

WITH

MA 1391/2026 in MA 239/2024 in W.P.(Crl.) No. 242/2019 (X)  
(IA No. 114433/2026 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 29-04-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. B. Shравanth Shanker, AOR  
Ms. Purna Robin, Adv.  
Mr. Praney Sharma, Adv.

Ms. Meenakshi Arora, Sr. Adv.  
Mr. Suryajyoti Singh Paul, Adv.  
Ms. Payal Chawla, Adv.  
Mr. Gagan Gupta, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

Mr. Parth Yadav, AOR  
Ms. Aditi Mohan, Adv.  
Mr. Sparsh Goel, Adv.  
Ms. Mani Munjal, Adv.

For Respondent(s) :Mr. Chirag M. Shroff, AOR

Mr. Garvesh Kabra, AOR  
Mrs. Pooja Kabra, Adv.  
Mrs. Nikita Kabra Jaju, Adv.  
Mr. Dhawal Uniyal, Adv.  
Mr. Ankur Agnihotri, Adv.

Mr. K.M.Nataraj, A.S.G.  
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Mr. Mukesh Kumar Maroria, AOR  
Mr. Vatsal Joshi, Adv.  
Mr. Rajan Kumar Chourasia, Adv.  
Ms. Ranjana Narayan, Adv.

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Mr. Gopal Jha, AOR  
Mr. Parijat Kishore, AOR  
Mr. Guntur Pramod Kumar, AOR  
Mr. Prem Prakash, AOR

Mr. Sumeer Sodhi, AOR  
Mr. Arjun Nanda, Adv.

Mr. Ravinder Kumar Yadav, AOR  
Mr. Vinay Mohan Sharma, Adv.  
Ms. Arti Anupriya, Adv.  
Ms. Kritika Yadav, Adv.  
Mr. Kartikey, Adv.  
Mr. Paras Juneja, Adv.  
Mr. Vineet Yadav, Adv.  
Mr. Yashpal Yadav, Adv.  
Mr. Amir Yadav, Adv.

Mr. Sanjay Kumar Dubey, AOR  
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Mr. Vivek Kumar Pandey, Adv.  
Ms. Shivani Mishra, Adv.  
Mr. Aayush Kesharwani, Adv.  
Mr. Yatish Yadav, Adv.

Mrs. Kiran Suri, Sr. Adv.  
Ms. Nidhi, AOR

Mr. Majeet Singh Gill, Adv.  
Mr. Shivam R. Chopra, Adv.  
Mr. Hitesh Kumar Sharma, Adv.  
Mr. Akhileshwar Jha, Adv.  
Mr. Anupam Kumar, Adv.  
Mr. Varun Varma, Adv.  
Ms. Priyanka, Adv.  
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Mr. Avinash Sharma, AOR

Mr. Rajeev Singh, AOR

Mr. Manoj K. Mishra, AOR  
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Mr. Amrendra Kumar Singh, Adv.  
Ms. Madhulika, Adv.  
Mr. Amulya Dev Mishra, Adv.

Mr. S.S, Jangra, Adv.  
Mr. Shyam D Nandan, Adv.  
Mr. Jitendra Kumar Deo, Adv.  
Mr. Naved Anwar, Adv.  
Ms. Sonia Shamra, Adv.  
Mr. Vishvajeet Vijaykumar Shinde, Adv.  
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Ms. Manju Jetley, AOR

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Mr. Varun K Chopra, Adv.  
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Mr. S. K. Verma, AOR

Mr. Vishal Prasad, AOR

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Mr. Raja Ram Tripathi, Adv.  
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Mr. Anish R. Shah, AOR

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Mr. Ajit Sharma, AOR

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Ms. Anushna Satapathy, Adv.  
Ms. Chitragada Singh, Adv.  
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Mr. Tanveer Nizam, Adv.  
Mr. Parminder Singh Bhullar, AOR

Mr. Saket Sikri, Adv.  
Mr. Nikhil Kohli, Adv.  
Mr. Nalin Talwar, Adv.  
Ms. Manish Singhal, Adv.  
Ms. Ritika Gambhir Kohli, Adv.  
Mr. Sameer Rohatgi, Adv.  
Ms. Akshaya Ganpath, Adv.  
Mr. Kushank Garg, Adv.  
Ms. Saumya Tiwari, Adv.  
Mr. Anwar Shad, Adv.  
Ms. Kritika Khurana, Adv.  
Mr. Tushar Mudgil, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Today, the matters were taken up in the pre-lunch session. Again, they were taken up at 2.00 P.M.
2. Having heard learned senior counsel/counsel for the parties and perused the material available on record, we were of the considered view that the Director General of Police (DGP), Uttar Pradesh must remain present. Hence, we directed him to remain present before us through the video conferencing mode. The matters were passed over and taken up again at 3.00 P.M for his presence.
3. At 3.00 P.M. the Commissioner of Police, Gautam Buddh Nagar, Uttar Pradesh is present through video conferencing mode. We are informed that the DGP, Uttar Pradesh is involved in urgent affairs of the State.

4. Issue notice on the applications for directions as well as to the person who has acted as surety while executing the bail bond in terms of judgment dated 06.11.2019.

5. Mr. Parminder Singh Bhullar, learned Advocate-on-Record accepts notice in the applications for directions.

6. On a specific query put to Shri Nilesh Ojha, learned counsel about the whereabouts of the original petitioner, he feigns ignorance.

7. Learned counsel for the State submits that, on or before Monday i.e. 04<sup>th</sup> May, 2026 the order passed by this Court shall positively be implemented.

8. In view of the overall circumstances, following directions are issued:

(I) The DGP, State of Uttar Pradesh shall ensure compliance of the order. Needless to add, he is otherwise mandated in law under the provision of Article 144 of the Constitution of India.

(II) All such steps, as may be necessary, including the issuance of look out notice shall be taken and all Airports in the country shall be notified of such steps.

(III) Non-applicant/original petitioner, namely, Satinder Singh Bhasin to positively furnish a list of his assets and liabilities. Shri Ojha, learned counsel submits that the same shall be positively done by Monday i.e. 04<sup>th</sup> May, 2026.

(IV) All assets of the original petitioner shall remain frozen and no third-party right shall be created.

(V) The rental income being received by non-applicant/original petitioner in the name of different companies where he is a promoter- shareholder, save and except, the companies which are now the subject matter of CIRP, shall not be released till further orders of this Court.

(VI) The State shall also immediately initiate proceedings under the provision of BNSS, 2023. The Commissioner of Police, Gautam Buddh Nagar has understood the order and assures the Court of implementing the same.

9. Learned counsel for the petitioner has handed over a copy of the order dated 08.04.2026 of the Court of Chief Judicial Magistrate-in-charge, Gautam Buddh Nagar, U.P. whereby, as per the learned counsel appearing for the non-applicant, Shri Ojha, the original writ petitioner's application for surrender stands rejected. If that were so, we stay the operation of the order dated 08.04.2026 passed by the Chief Judicial Magistrate, Gautam Buddh Nagar, U.P

10. We direct the original petitioner, namely, Satinder Singh Bhasin to surrender forthwith before the Superintendent of Police, Lukshar Jail, Police Station-Ecotec-1, District-Gautam Buddh Nagar. This is more so in view of the fact that, we have already rejected his application bearing M.A. No. 1227/2026 seeking extension of time for surrendering vide order dated 08.04.2026.

11. The Registry shall place on record the Report of compliance of the Judgment dated 02.04.2026 in M.A. No.239/2024 after ascertaining the position from the relevant authorities.

12. The Registrar (Judl.) concerned shall immediately ensure compliance of this order.

13. List on 04.05.2026 at 2.00 P.M.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)